- (viii). Advisory on Registration of FIR irrespective of territorial jurisdiction and Zero FIR was issued on 10.05.2013.
- 5. On the legislation front, Ministry of Women and Child Development have enacted the following Acts:
 - Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013;
 - (ii). Protection of Women from Domestic Violence Act, 2005 Dowry Prohibition Act, 1961;
 - (iii). Indecent Representation of Women (Prohibition) Act, 1986; and
 - (iv). Prohibition of Child Marriage Act, 2006 (PCMA).
- Ministry of Health and Family Welfare has issued guidelines and protocols for medical-legal care for survivors/victims of sexual violence.

Enquiry into activities of Green Peace India

327. SHRI SHANTARAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Green Peace India is a registered body;
- (b) when was it registered in India and under what law;
- (c) whether any enquiry is going on with respect to their activities;

(d) whether the Green Peace India is receiving foreign financial and other types of aid;

(e) whether it is a fact that the activities of Green Peace India have been posing economic, political and security threat for the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU) : (a) Yes, Sir.

(b) As per available records, Green Peace India Society is registered as a Society with Tamil Nadu *vide* registration No. 377 of 2002 on 22.7.2002.

(c) to (f) Inputs have been received against Green Peace India Society, Chennai.
As per available records, Green Peace India Society received ₹ 5.52 crore, ₹ 6.74 crore and ₹ 10.00 crore during 2010-2011, 2011-2012 and 2012-2013 respectively.